

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

RAJYA SABHA

UNSTARRED QUESTION NO. 585

ANSWERED ON 12.12.2022

PERMISSION FOR CONSTRUCTION OF MEKEDATU DAM

585 SHRI VAIKO

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether Central Water Commission or the Ministry of Environment, Forest and Climate Change has given permission for the proposed construction of Mokedatu dam across Cauvery river by the State Government of Karnataka; and
- (b) if not, whether Government is asking the State of Karnataka not to pursue the project as Karnataka have allocated specific funds from their State Budget?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

(a) & (b) Feasibility Report (FR) of Mokedatu Balancing Reservoir cum Drinking Water Project, Karnataka was submitted to the Central Water Commission (CWC) for "in principle" clearance for preparation of Detailed Project Report (DPR). CWC accorded 'in-principle' clearance for preparation of DPR by project authority (Government of Karnataka) subject to certain conditions including that: "As the main objective of this scheme as stated in the FR is to implement the Cauvery Water Dispute Tribunal (CWDT) Award as modified by the Hon'ble Supreme Court, acceptance of Cauvery Water Management Authority (CWMA) would be a pre-requisite for consideration of the DPR by the Advisory Committee of MoWR, RD & GR".

Subsequently, the Detailed Project Report (DPR) of Mokedatu Balancing Reservoir cum Drinking Water Project was submitted by Government of Karnataka to CWC in January 2019 and copies of DPR were forwarded to CWMA. Discussion on the DPR of the Mokedatu Balancing Reservoir cum Drinking Water Project was included as an agenda item during various meetings of CWMA. However, discussion on this agenda item could not take place due to lack of consensus among party States.
